

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 31st January, 2017 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 11 of 2017
A Bill further to amend the Tamil Nadu Payment of
Subsistence Allowance Act, 1981.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-eighth Year of the Republic of India as follows:-

Tamil Nadu
Act 43 of
1981.

1. (1) This Act may be called the Tamil Nadu Payment of Subsistence Allowance (Amendment) Act, 2017.

Short title and
commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In section 2 of the Tamil Nadu Payment of Subsistence Allowance Act, 1981, in clause (a), in item (ii), for the expression “draws wages exceeding three thousand and five hundred rupees per mensem”, the expression “draws wages exceeding fifteen thousand rupees per mensem” shall be substituted.

*Amendment of
section 2.*

STATEMENT OF OBJECTS AND REASONS

According to item (ii) of clause (a) of section 2 of the Tamil Nadu Payment of Subsistence Allowance Act, 1981 (Tamil Nadu Act 43 of 1981), the persons employed in supervisory capacity drawing wages exceeding three thousand and five hundred rupees per mensem are excluded from the definition of the term "employee" for the payment of subsistence allowance during the period of suspension under the said Act. The said wage ceiling was revised way back in the year 1999 and thereafter many changes have taken place in the wage pattern. The wage ceiling prescribed in the Industrial Disputes Act, 1947(Central Act XIV of 1947), the Payment of Wages Act, 1936(Central Act IV of 1936) and the Employees' State Insurance Act, 1948 (Central Act XXXIV of 1948) have already been revised to be in tune with the above said changes. Further, the State Labour Advisory Board has also recommended to enhance the wage ceiling prescribed under the said Act from three thousand and five hundred rupees per mensem to fifteen thousand rupees per mensem. The Government have, therefore, decided to enhance the above said ceiling limit of wages to fifteen thousand rupees per mensem and to amend item (ii) of clause (a) of section 2 of the said Tamil Nadu Act 43 of 1981 suitably for the purpose.

2. The Bill seeks to give effect to the above decision.

Dr. NILOFER KAFEEL,
Minister for Labour.

A.M.P. JAMALUDEEN,
Secretary.